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[Mr. Deputy-Speaker] Enacting Formula and the Title stand part of the Bill"

The motion was adopted.

Clauses 2 to 20, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI VIDYA CHARAN SHUKLA: I beg to move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed"

The motion was adopted.

12.56 hrs.

RE: MOVEMENT OF SEVENTH FLEET OF U.S.A.--Contd.

MR. DEPUTY-SPEAKER: We have four more minutes. I have received a slip from Prof. Madhu Dandavate saying that the Seventh Fleet of the American Navy has entered the Bay of Bengal. Since this is a matter which has been agitating the members of the House, he may say what he wants to say in one or two minutes.

PROF. MADHU DANDAVATE (Rajapur): Mr. Deputy-Speaker, just now an announcement has been made over the All India Radio—probably the way in which it is given might not be correct; it might be a garbled version probably—that the Seventh Fleet has already come to the Bay of Bengal.

We would very much like the Government to clarify two or three important points. What is the official communication that the Government of India has already sent? What is the attitude that our representative in the United Nations has taken? In the United Nations, for the last two days, the issue has been coming up. What are the implications? Can an individual member of the United Nations unilaterally, on its own, take such an action and move the fleet in the direction in which probably there can be an escalation of war. Today, it is a localised war in one region but it may escalate into a world war. Fortunately, Soviet Russia...

MR. DEPUTY-SPEAKER: No speech please. You have made your point.

PROF. MADHU DANDAVATE: I am only seeking information. Since Soviet Russia has, fortunately, already announced that they want all the nations of the world not to get themselves involved in this conflict, and if there is going to be an escalation of this conflict into a world war, in view of this, what is the further categorical statement that the Government of India wants to make. These clarifications should be made on the floor of the House.

SHRI S. M. BANERJEE (Kanpur): The news that has come is that some forces have moved from Singapore and that the Enterprise accompanied by some other destroyers has reached the Bay of Bengals As far as we are concernel, we are now worried about the 7th fleet or the 14th fleet whatever the fleet may be. The question is that the Government of India should make a statement and allay the fears. The Prime Minister has said something about the American intervention. She has made a statement outside. The statement should be made only in this House. If America tries to do anything like that, they will meet the same fate as they met in North Korea and Viet Nam.

MR. DEPUTY-SPEAKER: These feelings and submissions of the hon. Members may be conveyed to the Government.

12,59 hrs.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): Mr. Deputy-Speaker, Sir, 1 beg to move:\*

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951 be taken into consideration."

MR. DEPUTY-SPEAKER: You can continue tomorrow.

The House stands adjourned to meet again tomorrow at 10 A.M.

13.00 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Thursday, December 16, 1971/ Agrahayana 25, 1893 (Saka)

<sup>\*</sup>Moved with the recommendation of the President.